

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:4436
ANSWERED ON:21.04.2015
EMPOWERMENT OF CONSUMERS
Chaudhary Shri C.R.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government proposes to initiate a strong consumer protection regime and empower consumers against supply of sub-standard goods and services in the country and if so, the details thereof;
- (b) whether any changes are proposed in the Consumer Laws encompassing a product liability clause to render erring manufacturers and suppliers liable for lapses; and
- (c) if so, the details thereof and the time by which it is likely to be implemented?

Answer

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAM VILAS PASWAN)

(a) to (c) : Yes, Madam. The Government proposes to bring about comprehensive changes in the Consumer Protection Act, 1986, including a product liability provision which will make manufacturers liable for sub-standard goods and services. Approval of the Cabinet has been sought on the proposed Bill, whereafter the same will be introduced in Parliament.